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Title: Papers laid on the Table of the House by Ministers/members.

MADAM SPEAKER: Papers to be laid on the Table.

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI VIRBHADRA SINGH): I beg to lay on the Table: -

(1) A copy each of the following Notifications (Hindi and English versions) under issued sub-section (2) of Section 25 of the Khadi and Village Industries Commission Act, 1956:-

- (i) Notification No. F. No. 6(1)/2011-KVI-II published in Gazette of India dated the 25th July, 2011 regarding setting up an authority in the name of Commissioner for Khadi and Village Industries till the Khadi and Village Industries Commission is re-established.

(Placed in Library, See No. LT 5214/15/11)

- (ii) S.O. 1700(E) published in Gazette of India dated the 25th July, 2011 regarding order assigning of charge of Commissioner for Khadi and Village Industries to Shri J. S. Mishra, CEO.

(Placed in Library, See No. LT 5215/15/11)

...(Interruptions)

श्री लालू प्रसाद (सारण): अध्यक्ष महोदया, मेरे क्षेत्र, सोनपुर मंडल में गरीब रथ ट्रेन से सात आदमी कट कर मर गए। मंत्री जी मुआवजा देने की घोषणा करें।...(व्यवधान)

MADAM SPEAKER: Nothing else will go on record.

(Interruptions) ❗ *

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): I beg to lay on the Table: -

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Hindustan Antibiotics Limited, Pune, for the year 2009-2010.
- (ii) Annual Report of the Hindustan Antibiotics Limited, Pune, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 5216/15/11)

(3) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Bengal Chemicals and Pharmaceuticals Limited for the year 2008-2009 within the stipulated period of nine months after the close of the accounting year.

(Placed in Library, See No. LT 5217/15/11)

(4) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Indian Drugs and Pharmaceuticals Limited for the year 2009-2010 within the stipulated period of nine months after the close of the accounting year.

(Placed in Library, See No. LT 5218/15/11)

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

- (i) S.O. No. 1402(E) published in the Gazette of India dated the 16th June, 2011 regarding order indicating the supplies of Urea to be made by domestic manufacturers of Urea to States and Union Territories during Kharif, 2011.
- (ii) The Fertilizer (Movement Control) Amendment Order, 2010 published in Notification No. S.O. 1684(E) in Gazette of India dated the 16th July, 2010.

(Placed in Library, See No. LT 5219/15/11)

...(Interruptions)

MADAM SPEAKER: There is no point of order. Nothing else will go on record.

(Interruptions) ❗ *

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): I beg to lay on the Table:-

(1) A copy of the Notification No. S.O. 1678(E) (Hindi and English versions) published in Gazette of India dated the 21st July, 2011, regarding amendment of Explosive Act, 1884 to declare Ammonium Nitrate as an Explosive issued under Section 17 of the Explosives Act, 1884.

(Placed in Library, See No. LT 5220/15/11)

(2) A copy of the Export of Fresh, Frozen and Processed Fish and Fishery Products (Quality Control and Inspection and Monitoring) Amendment Rules, 2011 (Hindi and English versions) published in the Notification No. S.O. 143(E) in Gazette of India dated the 21st January, 2011 under sub-section (3) of Section 17 of the Export (Quality Control and Inspection) Act, 1963.

(Placed in Library, See No. LT 5221/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): I beg to lay on the Table: -

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Rail Land Development Authority, New Delhi, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rail Land Development Authority, New Delhi, for the year 2008-2009.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 5222/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): On behalf of Shri Namo Narain Meena, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 18 of 2011-12)- Performance Audit of Civil Aviation in India, Ministry of Civil Aviation.

(Placed in Library, See No. LT 5223/15/11)

- (ii) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 19 of 2011-12)-Performance Audit of Hydrocarbon Production Sharing Contracts, Ministry of Petroleum and Natural Gas.

(Placed in Library, See No. LT 5224/15/11)

- (iii) Report of the Comptroller and Auditor General of India-Union Government (Defence Services) (No. 20 of 2011-12)-Air Force and Navy, for the year ended March, 2010.

(Placed in Library, See No. LT 5225/15/11)

...(Interruptions)

MADAM SPEAKER: Nothing will go on record.

(Interruptions) â€¦*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): I beg to lay on the Table: -

- (1) A copy of the Coinage of the One Hundred Rupees and Five Rupees coined to Commemorate the occasion of "100 Years of Indian Council of Medical Research" Rules, 2011(Hindi and English versions) published in Notification No. G.S.R. 626(E) in Gazette of India dated the 17th August, 2011 under sub-section (3) of Section 21 of the Coinage Act, 1906.

(Placed in Library, See No. LT 5226/15/11)

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

(i) G.S.R. 541(E) published in Gazette of India dated 18th July, 2011, together with an explanatory memorandum seeking to supersede Notification No. 23/2006-CE (N.T.) dated the 12th October, 2006.

(ii) G.S.R. 542(E) published in Gazette of India dated 18th July, 2011, together with an explanatory memorandum making certain amendments in the Notification No. 20/2006-CE (N.T.) dated 30th September, 2006.

(Placed in Library, See No. LT 5227/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): I beg to lay on the Table: -

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homoeopathy, Kolkata, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Homoeopathy, Kolkata, for the year 2009-2010.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 5228/15/11)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2009-2010.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): I beg to lay on the Table: -

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 642 of the Companies Act, 1956:-
- (i) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 2011 published in Notification No. G.S.R. 533(E) published in Gazette of India dated the 14th July, 2011.
 - (ii) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 2011 published in Notification No. G.S.R. 78(E) published in Gazette of India dated the 10th February, 2011.
 - (iii) S.O. 591(E) published in Gazette of India dated the 18th March, 2011 making certain amendments in the Notification No. S.R.O. 355 dated the 7th January, 1957.
 - (iv) S.O. 447(E) published in Gazette of India dated the 28th February, 2011, regarding revision of schedule VI which shall be effective *w.e.f.* 01.04.2011.
 - (v) G.S.R. 223(E) published in Gazette of India dated the 18th March, 2011 regarding delegation of powers and functions to Regional Directors on selective provisions.
 - (vi) G.S.R. 222(E) published in Gazette of India dated the 18th March, 2011 delegating of powers and functions to the Registrars of Companies under various sections, mentioned therein.
 - (vii) The Companies (Director Identification Number) Amendment Rules, 2011 published in Notification No. G.S.R. 258(E) published in Gazette of India dated the 26th March, 2011.
 - (viii) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 2011 published in Notification No. G.S.R. 259(E) published in Gazette of India dated the 26th March, 2011.
 - (ix) The Companies (Particulars of Employees) Amendment Rules, 2011 published in Notification No. G.S.R. 289(E) published in Gazette of India dated the 31st March, 2011.
 - (x) S.O. 653(E) published in Gazette of India dated the 30th March, 2011, making certain amendments in the Notification No. S.O. 447(E) dated 28th February, 2011.
 - (xi) The Director's Relatives (Office or Place of Profit) Amendment Rules, 2011 published in Notification No. G.S.R. 303(E) published in Gazette of India dated the 6th April, 2011.
 - (xii) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 2011 published in Notification No. G.S.R. 514(E) published in Gazette of India dated the 7th July, 2011.
 - (xiii) The Companies Director Identification Number (Third Amendment) Rules, 2011 published in Notification No. G.S.R. 507(E) published in Gazette of India dated the 5th July, 2011.
 - (xiv) The Companies Director Identification Number (Second Amendment) Rules, 2011 published in Notification No. G.S.R. 427(E) published in Gazette of India dated the 2nd June, 2011.
 - (xv) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 2011 published in Notification No. G.S.R. 408(E) published in Gazette of India dated the 26th May, 2011.
 - (xvi) The Director's Relatives (Office or Place of Profit) Rules, 2011 published in Notification No. G.S.R. 357(E) published in Gazette of India dated the 2nd May, 2011.
 - (xvii) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 2011 published in Notification No. G.S.R. 407(E) published in Gazette of India dated the 26th May, 2011.
 - (xviii) The Companies (passing of the resolution by postal ballot) (Amendment) Rules, 2011 published in Notification No. G.S.R. 419(E) published in Gazette of India dated the 30th May, 2011.
 - (xix) The Companies (Accounting Standards) Amendment Rules, 2011 published in Notification No. G.S.R. 378(E)

published in Gazette of India dated the 11th May, 2011.

- (xx) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 2011 published in Notification No. G.S.R. 351(E) published in Gazette of India dated the 29th April, 2011.

(Placed in Library, See No. LT 5230/15/11)

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 79 of the Limited Liability Partnership Act, 2008:-

- (i) The Limited Liability Partnership (Amendment) Rules, 2011 published in Notification No. G.S.R. 506(E) published in Gazette of India dated the 5th July, 2011.
- (ii) The Limited Liability Partnership (Second Amendment) Rules, 2010 published in Notification No. G.S.R. 914(E) published in Gazette of India dated the 15th November, 2011.

(Placed in Library, See No. LT 5231/15/11)

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 641 of the Companies Act, 1956:-

- (i) G.S.R. 534(E) published in Gazette of India dated the 14th July, 2011 making certain amendments in the Schedule XIII of the Companies Act, 1956.
- (ii) G.S.R. 396(E) published in Gazette of India dated the 23rd May, 2011 making certain amendments in the Schedule XIII of the Companies Act, 1956.
- (iii) G.S.R. 70(E) published in Gazette of India dated the 8th February, 2011 making certain amendments in the Schedule XIII of the Companies Act, 1956.

(Placed in Library, See No. LT 5232/15/11)

- (4) A copy of the Notification No. G.S.R. 326(E) (Hindi and English versions) published in Gazette of India dated the 18th April, 2011 making certain amendments in the Notification No. G.S.R. 517(E) dated the 31st August, 2006 under sub-section (3) of Section 620A of the Companies Act, 1956.

(Placed in Library, See No. LT 5233/15/11)

- (5) A copy of the Draft Notification No. F. No. 9/1/2011-CL.V (Hindi and English versions) making certain amendments in the Notification No. S.R.O. 355 dated 7th January, 1957 under sub-section (2) of Section 620 of the Companies Act, 1956.

(Placed in Library, See No. LT 5234/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT H. PALA): I beg to lay on the Table a copy of the corrigendum (in English version only) to the Annual Report* of the National Commission for Minorities, New Delhi, for the year 2006-2007.

(Placed in Library, See No. LT 5235/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI ASHWANI KUMAR): I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Immunologicals and Biologicals Corporation Limited and the Department of Biotechnology, Ministry of Science and Technology for the year 2011-2012.

(Placed in Library, See No. LT 5236/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): On behalf of Shri Sudip Bandyopadhyay, I beg to lay on the Table a copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the seven institutes for the year 2009-2010, four institutes for the years from 2007-2008 to 2009-2010, one institute for the years 2004-2005 to 2009-2010 and one institute for the years 2008-2009 and 2009-10 within the stipulated period of nine months after the close of the respective accounting years.

(Placed in Library, See No. LT 5237/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): I beg to lay on the Table: -

(1) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (1) of Section 15 of the National Investigation Agency Act, 2008:-

- (i) S.O. 1142(E) published in Gazette of India dated the 20th May, 2011, regarding appointment of Special Public Prosecutor under the National Investigation Agency Act, 2008.
- (ii) S.O. 950(E) published in Gazette of India dated the 29th April, 2011, notifying the Court of District and Sessions Judge, Khurda at Bhubaneswar as the Special Court for trial of scheduled offences.
- (iii) S.O. 951(E) published in Gazette of India dated the 29th April, 2011, notifying the Court of Seniormost Additional District and Sessions Judge at Siliguri as the Special Court for trial of scheduled offences.
- (iv) S.O. 952(E) published in Gazette of India dated the 29th April, 2011, notifying the Court of Chief Judge, City Sessions Court, Calcutta as the Special Court for trial of scheduled offences.
- (v) S.O. 953(E) published in Gazette of India dated the 29th April, 2011, notifying the Court of the District and Sessions Judge at Port Blair as the Special Court for trial of scheduled offences.
- (vi) S.O. 1454(E) published in Gazette of India dated the 25th June, 2011, notifying the City Civil and Sessions Courts, Bombay, presided over by Hon'ble Shri Yatin Dattatraya Shinde and Sanjay Anandrao Deshmukh, Judges, respectively, as the Special Courts for trial of scheduled offences.
- (vii) S.O. 1455(E) published in Gazette of India dated the 25th June, 2011, notifying the District and Sessions Court, Dehradun, presided over by Hon'ble Shri Pradeep Pant, 3rd Additional District and Sessions Judge, Dehradun, as the Special Courts for trial of scheduled offences.
- (viii) S.O. 1456(E) published in Gazette of India dated the 25th June, 2011, notifying the court of the Sessions Judge at North Goa, as the Special Courts for trial of scheduled offences.
- (ix) S.O. 1457(E) published in Gazette of India dated the 25th June, 2011, notifying the Court of the Sessions Judge, Dadara and Nagar Haveli at Silvassa, as the Special Courts for trial of scheduled offences.
- (x) S.O. 1458(E) published in Gazette of India dated the 25th June, 2011, notifying the Court of the Sessions Judge at Diu, as the Special Courts for trial of scheduled offences.
- (xi) S.O. 1459(E) published in Gazette of India dated the 25th June, 2011, notifying the Court of the Sessions Judge at Daman, as the Special Courts for trial of scheduled offences.
- (xii) S.O. 787(E) published in Gazette of India dated the 26th April, 2011, notifying the Special Court Central Bureau of Investigation Cases, Jaipur, as the Special Courts for trial of scheduled offences.
- (xiii) S.O. 788(E) published in Gazette of India dated the 26th April, 2011, notifying the 3rd Seniormost Court of Additional District and Sessions Judge, Lucknow, as the Special Courts for trial of scheduled offences.
- (xiv) S.O.1965(E) published in Gazette of India dated the 25th August, 2011, appointing three Prosecutors, mentioned therein, for conducting the cases instituted by the National Investigation Agency in the trial courts, appeals, revisions or other matters arising out of the case in revisional or appellate courts established by law in the territory of the State of Haryana.
- (xv) S.O.1966(E) published in Gazette of India dated the 25th August, 2011, appointing two Prosecutors,

mentioned therein, for conducting the cases instituted by the National Investigation Agency in the trial courts, appeals, revisions or other matters arising out of the case in revisional or appellate courts established by law in the territory of the State of Rajasthan.

- (xvi) S.O.1967(E) published in Gazette of India dated the 25th August, 2011, appointing a Prosecutor, mentioned therein, for conducting the cases instituted by the National Investigation Agency in the trial courts, appeals, revisions or other matters arising out of the case in revisional or appellate courts established by law in the territory of the State of Gujarat.
- (xvii) S.O.1968(E) published in Gazette of India dated the 25th August, 2011, appointing two Prosecutors, mentioned therein, for conducting the cases instituted by the National Investigation Agency in the trial courts, appeals, revisions or other matters arising out of the case in revisional or appellate courts established by law in the territory of the State of Andhra Pradesh.
- (xviii) S.O.1969(E) published in Gazette of India dated the 25th August, 2011, appointing a Prosecutor, mentioned therein, for conducting the cases instituted by the National Investigation Agency in the trial courts, appeals, revisions or other matters arising out of the case in revisional or appellate courts established by law in the territory of the State of Maharashtra.

- (xix) S.O.1970(E) published in Gazette of India dated the 25th August, 2011, appointing a Prosecutor, mentioned therein, for conducting the cases instituted by the National Investigation Agency in the trial courts, appeals, revisions or other matters arising out of the case in revisional or appellate courts established by law in the territory of the State of West Bengal.
- (xx) S.O.1971(E) published in Gazette of India dated the 25th August, 2011, appointing a Prosecutor, mentioned therein, for conducting the cases instituted by the National Investigation Agency in the trial courts, appeals, revisions or other matters arising out of the case in revisional or appellate courts established by law in the territory of the National Capital Territory of Delhi.

(Placed in Library, See No. LT 5238/15/11)
